
(2021) 10 P&H CK 0106

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 9992 Of 2021 (O&M)

Ajay And Another

APPELLANT

Vs

State Of Punjab And Others

RESPONDENT

Date of Decision : 19-10-2021

Acts Referred:

Citation : (2021) 10 P&H CK 0106

Hon'ble Judges : Karamjit Singh, J

Bench : Single Bench

Advocate : Lupil Gupta

Final Decision : Disposed Of

Judgement

Karamjit Singh, J

Case has been heard through video conferencing on account of Covid-19 Pandemic.

Petitioners allege that both of them are major and they got married on 12.10.2021 against the wishes of respondents No.4 and 5 who are related to petitioner No.2. It is their first marriage.

Counsel for the petitioners submits that aforesaid private respondents No.4 and 5 have threatened to cause harm to both the petitioners and in this regard, representation dated 12.10.2021 (Annexure P- 4) was given to respondent No.2 but till date no action has been taken by the concerned authority in this regard.

Notice of motion.

Mr. Luvinder Sofat, AAG, Punjab, accepts notice on behalf of State of Punjab. He submits that the concerned authority will look into the matter and take decision on the representation of the petitioners in accordance with law.

In view of above, without going into the merits of the case, this petition is hereby disposed of with direction to respondent No.2 to consider representation

dated 12.10.2021 (Annexure P-4) and to provide appropriate protection to the petitioners if so warranted.

However, any observations made in this order will not be construed as an expression of opinion on the validity of the marriage of the petitioners.